

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 5/RP/2023**

**In**

**Petition No. 287/GT/2020**

Subject : Petition for review of Commission's order dated 1.10.2022 in Petition No. 287/GT/2020, in respect of tariff of Feroze Gandhi Unchahar Thermal Power Station, Stage-III (210 MW) for the period 2014-19.

Petitioner : NTPC

Respondent : UPPCL & 10 ors.

Date of Hearing : **27.4.2023**

Coram : Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand Sagar Pandey, NTPC  
Shri Parimal Piyush, NTPC

**Record of Proceedings**

During the hearing, the representative for the Review Petitioner submitted that the present review petition has been filed for review of order dated 1.10.2022 on the following grounds:

- (a) Consideration of Unchahar Stage-IV capacity even prior to its COD for computation of under-recovery in O&M expenses, causing disallowance of impact due to wage revision;
- (b) Non-consideration of GCV with moisture correction.
- (c) Non-consideration of reimbursement of expenditure incurred towards implementation of 5 km scheme;
- (d) Disallowance of expenditure incurred towards implementation of 120 kW Solar Rooftop power system;

The representative of the Review Petitioner submitted that since the error [with regard to issue (a)] has been rectified vide corrigendum order dated 30.11.2022, the same is not pressed for admission. He also submitted that since the non-consideration of the expenditure [as per issue (d)], is pending consideration before APTEL (against the various orders of the Commission), the same may be treated as withdrawn. This was accepted by the Commission.



2. Accordingly, the Commission directed as under:
  - (a) Admit the review petition on issues (b) and (c) in para 1 above; and issue notice;
  - (b) The Review Petitioner, shall serve the copy of the Review petition on the Respondents, by **23.5.2023**. The Respondents shall file their replies, on or before **12.6.2023**, after serving copy on the Review Petitioner, who may, file its rejoinder, if any, by **26.6.2023**. The parties shall complete their pleadings within the due dates mentioned and no extension of time shall be granted.
3. The Review Petition shall be listed for hearing on **5.7.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

